

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 19
IA No.39 of 2024 in
CP (IB) No.01/BB/2019

IN THE MATTER OF:

Jayanthi G. Ravi ... Petitioner
Vs.
M/s. Chemizol Additives Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 39/2024 : Shri Chandramouli Prabhakar, Adv. for RP

ORDER

IA No.39 of 2024:

1. The instant Application has been filed by the Resolution Professional of the Corporate Debtor under Section 60(5) of the Code seeking to take on record the 43rd Progress Report.
2. Heard the Ld. Counsel for the Applicant-RP.
3. In the circumstances and for the reasons stated in the Application, the instant Application is hereby allowed by taking on record the 43rd Progress Report filed by the RP of Corporate Debtor for the period 16.12.2023 to 31.12.2023.
4. Accordingly, **IA No.39 of 2024 stands disposed of.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)